

ĐITEM NO.45

COURT NO.2

SECTION XI

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 13271/2015
(Arising out of impugned final judgment and order dated 11/11/2014
in WB No. 1286/1968 11/11/2014 in WB No. 24062/2014 passed by the
High Court Of Judicature at Allahabad)
JAVED AND ANR. Petitioner(s)

VERSUS

JAMSHED ALI (D) THRU HIS LRS. AND ORS. Respondent(s)
(with appln. (s) for c/delay in filing substitution appln. and
substitution and interim relief and office report)
Date : 13/04/2017 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DIPAK MISRA
HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE MOHAN M. SHANTANAGOUDAR

For Petitioner(s) Mrs. Mona K. Rajvanshi, AOR
Mr. Anurag Kashyap, Adv.

For Respondent(s) Ms. Seema Sharma, Adv.
Mr. Somiran Sharma, AOR
Mr. T.N. Singh, Adv.
Mr. Upendra Misra, Adv.
Mr. Vinay Garg, AOR

UPON hearing the counsel the Court made the following

O R D E R

In terms of the letter circulated by learned counsel for the
petitioner, let the matter be listed after the summer vacation.
(Gulshan Kumar Arora) (H.S. Parasher)
Court Master Court Master